

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/MP/2019**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member**

**Date of Order: 5<sup>th</sup> May, 2022**

**In the matter of**

Petition before the Central Electricity Regulatory Commission seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project up to the date of receipt of the commissioning certificate for such initial part capacity.

**And**

**In the matter of**

ACME Jaipur Solar Power Private Limited,  
Plot No. 152, Sector 44,  
Gurugram – 122002, Haryana

**.....Petitioner**

**Vs.**

1. M.P Power Management Company Limited,  
Shakti Bhawan, Rampur,  
Jabalpur- 482008, Madhya Pradesh
2. Western Regional Load Despatch Centre,  
F-3, Krantiveer Lakhujji Salve Marg,  
Andheri East,  
Mumbai- 400096, Maharashtra
3. Western Regional Power Committee,  
F-3, MIDC Area, Marol,  
Opposite SEEPZ, Central Road, Andheri (East),  
Mumbai - 400 093
4. Delhi Metro Rail Corporation,  
Metro Bhawan, Fire Brigade Lane, Barakhamba Road,  
New Delhi – 110001
5. Rewa Ultra Mega Solar Limited,

**ORDER**

The Petitioner, ACME Jaipur Solar Power Private Limited, has filed the present Petition along with the following prayers:

*“(a) Direct the Respondents for payment of deviation charges as per the CERC DSM Regulations in respect of power injected by the Petitioner from the date of synchronization up to the date of commissioning;*

*(b) Suitably amend Regulation 5 of the “CERC Deviation Settlement Mechanism Regulation, 2014”, so that suitable provisions of payment for infirm/ unscheduled energy generated and supplied to the Grid, during first synchronisation up to issuance of commissioning certificate and commencement of scheduling, are made for Solar Projects;*

*(c) Alternatively, direct the Respondents for payment of electricity charges as per the rate of INR 2.97/kWh stipulated in the PPA qua the power injected by the Petitioner from the date of synchronization upto the date of commissioning; and*

*(d) Pass any such other and further reliefs as this Hon’ble Commission deems just and proper in the nature and circumstances of the present case.”*

2. Learned counsel for the Petitioner vide letter dated 2.5.2022 has sought permission to withdraw the present Petition.

3. The Petition is being decided by circulation.

4. In view of the submission of the learned counsel for the Petitioner vide letter dated 2.5.2022, the Petitioner is permitted to withdraw the present Petition.

5. Accordingly, the Petition No. 26/MP/2019 is disposed of as withdrawn.

**Sd/-  
(P.K. Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(I.S. Jha)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**